

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4821/2014
(Arising out of impugned final judgment and order dated 16/01/2014
in WC No. 58754/2013 passed by the High Court of Judicature at
Allahabad)

ANOOOP & ORS.

Petitioner(s)

VERSUS

ADDL. COMM. SAHARANPUR DIV. & ORS
(with interim relief and office report)

Respondent(s)

Date : 16/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv.
Mr. Avnish Singh, Adv.
Mr. Ankur Yadav, Adv.
Mr. Ujjawal Pandey, Adv.
Mr. Yash Pal Dhingra, Adv.

For Respondent(s)

Mr. Vishwajit Singh, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Abhindra Maheshwary, Adv.
Mr. Mohd. Irshad Hanif, Adv.

Ms. Asha Gopalan Nair, Adv.
Ms. Nivedita Nair, Adv.
Mr. Abhishek Kumar Pandey, Adv.

Ms. Minakshi Vij, Adv.

Mr. U.R. Bokadia, Adv.
Mr. R.K.Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for
the petitioners seeking adjournment, matter is adjourned for

Signature Not Verified

four weeks.

Digitally signed by
Rajni Mukhi
Date: 2015.10.17
11:43:58 IST
Reason:

(Rajni Mukhi)
Sr. P.A.

(Tapan Kumar Chakraborty)
Court Master